

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00993/2019

DATED THIS THE 06TH DAY OF NOVEMBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

M. Narasimhaiah,
S/o Late Munithimmaiah,
Aged 52 years, working as Mail Overseer,
Chikkaballapur HO 562 101,
Residing at Rampatna Post & Village,
Via Gudibande, Chikkaballapur Taluk 562 101,
Chikkaballapur District

....Applicant

(By Advocate Shri P. Ravindra)

Vs.

1. Union of India,
By Secretary,
Department of Posts,
Dak Bhavan, New Delhi 110 001

2. The Postmaster General,
S.K. Region, Bengaluru 560 001

3. The Senior Superintendent of Post Offices,
Kolar Division, Kolar 563 101

4. Shri G.S. Balakrishna,
Mail Overseer, H.P.O.,
Chikkaballapur 562 101

.....Respondents

(By Shri Vishnu Bhat, Senior Panel Counsel for Respondents No. 1 to 3
None for Respondent No. 4)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset, Shri Vishnu Bhat, learned counsel representing Respondents No. 1 to 3, stated that during pendency of the Original Application, the respondents have issued an order dated 21.10.2020 stating

therein that the pay of the applicant herein has been fixed in accordance with the provisions contained in Para 8 of the Department of Expenditure OM dated 28.09.2018 and accordingly his pay has been refixed with effect from 01.01.2006 and arrears to the tune of Rs.1,52,589/- for the period 01.01.2006 to July, 2020 have also been paid to him on 01.10.2020. Learned counsel further submitted that in view of the order dated 21.10.2020, nothing survives in the present Original Application. A copy of the order dated 21.10.2020 as produced by Shri Vishnu Bhat in the Court during the course of hearing is ordered to be taken on record.

2. Shri P. Ravindra, learned counsel representing the applicant, remained unable to dispute the fact with regard to issuance of order dated 21.10.2020 by the respondents.

3. In view of the above, the Original Application is disposed of having been rendered infructuous. However, if the applicant still remains dissatisfied with the order dated 21.10.2020, he shall be at liberty to challenge the same by way of filing a fresh Original Application.

4. Ordered accordingly.

5. There shall be no orders so as to costs.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

**(SURESH KUMAR MONGA)
MEMBER (J)**

Annexures referred to by the applicant in OA No. 170/00993/2019

Annexure A1	Copy of the order dated 17.10.1997
Annexure A2	Copy of the order dated 02.11.2007
Annexure A3	Copy of the order dated 29.03.2008
Annexure A4	Copy of the applicant's representation dated 29.09.2012
Annexure A5	Copy of the order dated 30.05.2016
Annexure A6	Copy of the circular dated 12.06.2017
Annexure A7	Copy of the order dated 07.09.2017 and circular dated 13.06.2007
Annexure A8	Copy of the pay slip of the applicant for June, 2019
Annexure A9	Copy of the pay slip of Respondent No. 4 for June, 2019
Annexure A10	Copy of the letter dated 30.07.2019
